

Continuous spread of Maoist, Naxalite and terrorist activities

†1242. SHRI LALIT KISHORE CHATURVEDI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware of continuous spread of Maoist, Naxalite and terrorist activities from last one decade in the country and lenient approach of few State Governments towards them;

(b) whether it is a fact that despite these terrorist collusion with various antinational, anti-social organizations involved in religious conversion in various States, Central Government is not ready to make comprehensive efforts against them;

(c) the number of security forces, soldier and para-military forces personnels and citizens killed and loss of property occurred during the last three years due to Naxalite attacks and ambush by them; and

(d) the action proposed to be taken to neutralize their activities?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (d) The Central Government maintains a close and continuous watch on the activities of the extremists, including through detailed consultations with the State Governments, about the various developments and the steps required to check and control their activities. Government's approach is to deal with naxal problem in a holistic manner, in the arenas of security, development, administration and public perception.

As per available inputs, 157, 236 and 231 security force personnel and 521, 460 and 490 civilians were killed during 2006, 2007 and 2008 respectively due to naxalite attacks. Similarly, 71, 80 and 109 attacks on economic infrastructure were reported during the 2006, 2007 and 2008 respectively.

"Public order" and "police" are State Subjects. Hence prevention, detection, registration & prosecution of crimes are primarily the concerns of the State Government/UT Administrations. The Central Government supplements their efforts and resources to counter and combat naxal violence in the States.

Missing children in Delhi

1243. SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Delhi High Court had taken a *suo-moto* cognizance of the issue of 'Missing Children' in Delhi on March 2, 2009 and observed that the case of missing children was a grave issue and asked the National Commission for Protection of Child Rights to look into it;

(b) if so, what are the outcomes from such an enquiry and how many FIRs for missing kids were lodged by Delhi Police in the years 2007 and 2008; and

(c) how many children were traced and united with their parents?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) The Hon'ble Delhi Court had taken *suo-moto* cognizance of the

†Original notice of the question was received in Hindi.